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[ COUNCIL ]

CHAIRMAN: Question of | surprise.

Shri SATISH CHANDRA: If the hon. Member gives me the facts, I will certainly make enquiries and find out what the position is.

Mr. CHÂRMAN: Next question.

SHRI M. S. RANAWAT : One more question, Sir.

Mr. CHAIRMAN: The hon. Minister has asked for all the facts and has promised that he will make enquiries.

SHRI M. S. RANAWAT: It is about the Mewar Bhil Corps. belong to the scheduled tribes and they were disbanded from the Mewar Army. Has the Government done anything to rehabilitate them?

SHRI SATISH CHANDRA: It is difficult for me to say anything about a particular unit in Rajasthan. The question related to the colonisation of ex-Servicemen and I have given the total figures.

SHRI M. S. RANAWAT: Has the Government done anything for the colonisation of the disbanded men of the Mewar Bhil Corps ?

SATISH CHANDRA: I Shri have no information at present.

Dr. RAGHUBIR SINH : May I know whether the Bhil Corps was the affair of the Central Government or of the Rajasthan Government.

SHRI SATISH CHANDRA: All the men who have been released from Indian States Forces and about whom I am answering this question, are ex-Servicemen of Rajasthan.

SHRI C. G. K. REDDY: They were merged.

SHRI H. C. MATHUR: Is it not a fact that they were disbanded only after they had been taken over by the Government of India?

SHRI SATISH CHANDRA: The Central Government, on the integration of all these various armies. retained some persons who found suitable and released the rest. All of them were not incorporated and they did not become part of the Indian Army. Only a section integrated in the Indian Army, and the rest were released.

SHRI H. C. MATHUR: By whom? By the Central Government, or by somebody else?

SHRI SATISH CHANDRA: By a process of elimination.

Hon. MEMBERS: No, no.

SHRI H. D. RAJAH: Will the Minister be better informed about this matter, so that the next time he can give satisfactory answers?

MR. CHAIRMAN: We have had enough discussion on this subject, and the Minister has agreed to look into

Next question.

## STATES FORCES Indian

- \*278. SHRI M. S. RANAWAT: Will the Minister for Defence be pleased to state:
- (a) the total number of personnel, sepoys and officers, retrenched from the Indian States Forces, statewise, since September 1947;
- (b) how many of them belong to the Rajasthan State Forces; and
- (c) whether the cases of pension and gratuity of all the retrenched persons of the Rajasthan State Forces have been disposed of, if not, what steps are being taken by Government to dispose of those cases expeditiously?

THE DEPUTY MINISTER DEFENCE (Shri SATISH FOR CHANDRA): (a) The total number of personnel (excluding officers) trenched/retired from the forces of ex-Indian States consequent on the integration with the regular army is 41,474. Information concerning officers is not readily available.

## (b) About 9,900.

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(c) No, but every effort is being made to dispose of the remaining cases as early as possible. Cases of pension and gratuity still outstanding represent only 4.5 per cent. of the total.

SHRI M. S. RANAWAT: Will the Minister state the actual number of cases—how many are disposed of and how many are pending? The reply in the form of decimals is confusing.

SHRI SATISH CHANDRA: Sir, the total cases involved were 10,279 and the outstanding cases are 465.

M. S. RANAWAT : Is this the number for all the States or for Rajasthan?

SHRI SATISH CHANDRA: Rajasthan, Sir. The question relates to Rajasthan.

SHRI M. S. RANAWAT : All these cases that are pending are of officers or the lower ranks?

SHRI SATISH CHANDRA: Both.

RAGHUBIR SINH : Sir, may I know how many of these cases have been pending for more than three years?

SHRI SATISH CHANDRA: There are only 465 cases.

DR. RAGHUBIR SINH: How many are pending for more than three years? That is my question.

SHRI SATISH CHANDRA: Sir, the integration took place in early 1950, I believe.

DR. RAGHUBIR SINH : No., in 1949, Sir.

SHRI SATISH CHANDRA: Anyway, it was completed in early 1950. So three years have not elapsed.

Shri K. C. GEORGE: Why is the number of the officers retrenched not available? He said it is not readily available. Why is it not available?

to Questions

SHRI SATISH CHANDRA: Sir. it is being collected from various record offices.

M. S. RANAWAT : Do SHRI you know, Sir, that nobody hears these officers, that the files are missing? This is the state of affairs.

Mr. CHAIRMAN: Next question.

## PREVENTIVE DETENTION ACT

\*279. SHRI M. S. RANAWAT: Will the Minister for STATES be pleased to state:

- (a) total number of persons arrested in Rajasthan under the Preventive Detention Act since 1st January 1952;
- (b) how many of them were subsequently released on the advice of the Advisory Committee; how many were set at liberty by the High Court and how many of them are still under detention; and
- (c) how many among the arrested persons are Communists and how many communalists?

MINISTER FOR HOME THE AFFAIRS AND STATES (DR. K. N. Katju) : (a) 44.

(b) 23 persons were released on the advice of the Advisory Board ; 4 persons were set at liberty on the orders of the High Court; 5 persons are still under detention; 12 persons were released by the Rajasthan Government of their own accord.

## (c) None.

SHRI H. D. RAJAH : Will hon. Minister say how many of them are still in detention.

Dr. K. N. KATJU: I said, Sir, 5.